



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

Remittance Advice

Attachment Proceeding No. 14213 & 14214 of 2025  
Recovery Certificate No. 8072 of 2024

The Principal Officer/Chairman & Managing Director / CEO  
Head Post Master  
All the Post Offices  
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **8072 of 2024** dated **September 27, 2024**, had directed attachment of Bank accounts of **Akashdeep Singh (PAN: DQTPS4378R)** in the matter of **dealings in Illiquid Stock Options at BSE** against the total due of **Rs. Rs.5,66,000/- (Rupees Five Lakh Sixty-Six Thousands Only)** with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated **September 27, 2024** has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **February 12, 2025** has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs.6,66,000/- (Rupees Six Lakh Sixty-Six Thousands Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above lying in the account of the Defaulter(s) with your Bank, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRDPEN8072 of ICICI Bank, IFSC code – ICIC0000106** immediately and intimate these remittance details by email to [deepshikhaL@sebi.gov.in](mailto:deepshikhaL@sebi.gov.in), [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in) and [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in) in the format given below:



“हम हिन्दी में पत्राचार का स्वागत करते हैं।”



Continuation Sheet

भारतीय प्रतिभूति  
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1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues*

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi this 29<sup>th</sup> day of May, 2026.

SEAL



— signed

**RECOVERY OFFICER**

राजन कुमार / Rajan Kumar  
वसुली अधिकारी एवं महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi